Sr. No.51

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) No.1042/2020 CM Nos.2770/2020 & 2769/2020 Cav No.1388/2020

(Through Video Conferencing)

Gurnam Singh

...Petitioner(s)

Through:-Mr. Abhinav Sharma, Advocate. (Through Video Call)

V/s

Union Territory of J&K and others

...Respondent(s)

Coram :-

Through:- None.

# HON'BLE MR. JUSTICE TASHI RABSTAN, JUDGE

# **ORDER**

### Cav No.1388/2020

None for caveator. Caveat shall stand discharged.

### CM No.2770/2020

For the reasons stated in the application, the same is allowed and time is extended to submit requisite court fee by one month from today.

Application stands disposed of.

#### WP(C) No.1042/2020. CM No.2769/2020

Heard learned counsel appearing for the petitioner.

Issue notice to the other side. *Dasti* service is also permitted.

List on 24.06.2020.

In the meantime, subject to objections from other side and till next date of hearing before the Bench, respondents, particularly, Block

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Development Chairman, Marh, is directed to defer the meeting to be convened on 19.06.2020 at 11 a.m., regarding the motion for removal of petitioner as a Sarpanch.

Addition/Alteration/modification on motion.

(Tashi Rabstan) Judge

Jammu 17.06.2020 Anil Sanhotra

